

**Summary in terms of Regulation 13(1B) of the Competition Commission of India  
(Procedure in regard to the Transaction of Business relating to Combinations)  
Regulations, 2011 (as amended)**

**A. Name of the Parties**

1. The parties to the combination are:

- (a) IndusInd Bank Limited (“**IBL**”); and
- (b) Bharat Financial Inclusion Limited (“**BFIL**”) (formerly known as ‘SKS Microfinance Limited’).

IBL and BFIL are collectively referred to as the “**Parties**”.

**B. Type of the Combination**

2. The proposed transaction relates to the following:

- a) the amalgamation of BFIL into IBL (“**Amalgamation**”), in consideration for which IBL will issue its shares to the shareholders of BFIL in accordance with the share entitlement ratio as set out in the Scheme of Arrangement under Sections 230-232 of the Companies Act, 2013;
- b) the allotment of share warrants, on a preferential basis, to the promoters of IBL; and
- c) post the Amalgamation, transfer of the undertaking of IBL in relation to the business correspondent business as a going concern from IBL to its wholly-owned subsidiary (to be incorporated), by way of a slump exchange.

Steps 2 (i) to (iii) above are collectively referred to as the “**Proposed Transaction**”.

3. The Proposed Transaction is being notified to the Hon'ble Commission under Section 5(c)(i)(A) of the Act .

**C. Area of Activity of the Parties to the combination**

4. IBL is a private sector bank, engaged in providing a wide range of banking and financial services to individual consumers, corporate and commercial entities (ranging from small businesses to large companies and government entities). IBL also undertakes micro financing by way of business correspondent arrangements with non-banking financial company-micro finance institutions (“**NBFC-MFI**”), including BFIL. IBL has pan-India presence and predominantly operates in urban and semi-urban areas.
5. BFIL is a public limited company, and is registered with the RBI as an NBFC-MFI. BFIL is engaged primarily in the business of providing small value loans and certain other basic financial services to women, prominently in rural areas in India, for use in small businesses or for other income generating activities. BFIL operates only in rural areas across 16 States in India.

**D. Relevant Market**

6. Given the difference in the core business activities of IBL and BFIL and the differing regulatory framework applicable to IBL and BFIL in relation to micro finance lending, it is submitted that for the purposes of the Proposed Transaction, the definition of the relevant market should be left open.
7. Alternatively, for the convenience of the Hon'ble Commission and subsequent competitive assessment, on the basis of the limited overlap in the Parties' operations in the micro finance lending business, the relevant market may be defined as the **market for provision of micro finance, by organized financial institutions as well as non-institutional lenders in India.**
8. It is submitted that the Proposed Transaction does not give rise to competition concerns regardless of the definition of the relevant market.